

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 249/MP/2022

Subject : Petition for seeking direction to the Respondents to pay capacity charges and interest on delay in payment of capacity charges and energy charges in terms of PPA dated 13.3.1997.

Petition No. 250/MP/2022

Subject : Petition for reimbursement of finance and procurement costs and applicable interest as per the provisions of PPA.

Petition No. 251/MP/2022

Subject : Petition for reimbursement of bank guarantee commission (part of finance and procurement costs) as claimed vide supplementary bills bearing Nos. 003 dated 21.3.2011, 004 dated 27.3.2012, 005 dated 1.3.2013, 006 dated 14.3.2014 and 007 dated 11.3.2015 and consequently direct the Respondents 1 to 3, to reimburse an amount of Rs.30,07,901/- being their share of bill amount.

Petition No. 252/MP/2022

Subject : Petition for direction to the Respondents to pay an amount of Rs. 9,11,91,4781- towards reimbursement of the minimum fuel off-take charges (imbalance charges, cost of ship or pay quantity and cost of deficiency quantity of gas) as claimed by the Petitioner which are part of monthly tariff bills.

Petitioner : Lanco Kondapalli Power Limited

Respondents : Andhra Pradesh Power Coordination Committee & 5 others

Date of Hearing : **2.5.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Bhargavi Kannan, Advocate, LKPL
Ms. Shivani Karmakar, Advocate, LKPL
Ms. Vidhi Udayshankar, Advocate, AP Discoms
Shri Sidhant Kumar, Advocate, AP Discoms
Ms. Manyaa, Advocate, AP Discoms
Shri Shivankar Rao, Advocate, AP Discoms
Shri Anand K. Ganesan, Advocate, Telangana Discoms
Ms. Kriti Soni, Advocate, Telangana Discoms
Ms Aishwarya Subramani, Advocate, Telangana Discoms



Record of Proceedings

At the outset, learned proxy counsel for the Respondent AP Discoms prayed for adjournment of these matters on the ground of non-availability of the arguing counsel. This request was not opposed by the learned counsels appearing for the Petitioner and other Respondents.

2. The learned counsel for the Respondent Telengana Discoms submitted that the Petitioner may be directed to file the authorization letter from the Insolvency Professional.

3. In response, the learned counsel clarified that authorization letters received from IRP have been filed in these matters. She also submitted that since pleadings are complete, these petitions may be listed for final hearing, on any date convenient to the Commission.

4. The Commission, after hearing the parties, adjourned the hearing of these matters. These petitions shall be listed for final hearing on **21.7.2023**. No extension of time shall be entertained for any reason.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

